IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

IB-580(PB)//2017

In the matter of:

Duane Park (P) Ltd

..PETITIONER

VS.

Zyanke Exports (P) Ltd

..RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 16.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Ankit Parhar, Advocate

Mr. Anurag Pareek, Advocate

For the Respondent/Corporate Debtor::

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that he is relying on certain e-mails sent to the Corporate Debtor in relation to acknowledgement of debt. However, the same is not accompanied by an affidavit and e-mail trail.

In the circumstances, let the petitioner file an affidavit along with e-mail trail in full within 2 weeks.

List on 09.3.2018.

(DEEPA KŔISHAN) MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.2.2018